

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Ref: Petition No. 50/GT/2012

Date: 17.5.2012

To

The Executive Director (Commercial),
THDC India Limited,
Pragatipuram, Bypass Road,
Rishikesh-249201, (Uttarakhand)

Subject: Petition No. 50/GT/2012- Approval of Generation Tariff of Koteshwar HE Project (4X100 MW) for the period from 1.4.2011 to 31.3.2014.

Sir,

With reference to your petition on the subject mentioned above, I am directed to request you to furnish the clarification/ information on the following, on affidavit, with advance copy to the respondents/ beneficiaries, latest by **4.6.2012**.

- i) Revised and duly audited, all relevant forms as on the different dates of actual date of commercial operation (COD) of each unit and as on 31st March of each subsequent year;
- ii) The attached photo copy of the financial statement for the year 2010-11 is not legible. Hence, a legible copy/soft copy of the financial statement for the years 2010-11 and 2011-12 be submitted. In addition, Audited financial statement (with relevant schedules) as on the actual COD of the station may be furnished.
- iii) Detailed calculation of IDC as on the date of actual COD of each unit, indicating the date and amount of drawl and repayments, the name of the bankers/FIs and interest rates applied thereon, along with supporting documents.
- iv) It is stated that the last available floating rate of interest have been applied for the projected figure for interest on loan. In view of this, the supporting document relating to the last available floating rate of interest applied for projected figure for interest on loan, may be furnished.

- v) Audited statement showing the un-discharged/discharged liability as on the different dates of actual COD of each unit and as on 31st March of each subsequent years.
- vi) Details of land under reservoir, if any, as on the actual COD of each unit and as on 31st March of each subsequent years.
- vii) Gross value of assets as per Form-11 as on actual COD of each unit and as on 31st March of subsequent year.
- viii) Edible soft copy (in Excel format) pertaining to all calculations including the petition.

The Executive Director (Commercial),
TCS India Limited,
Pragathi Park, Mysore Road,
Bangalore-560027, Karnataka

Yours sincerely

B. Sreekumar
Deputy Chief (Law)

Subject: Petition No. 50/GT/2014 - Approval of Generation Tariff for
Project (4X100 MW) for the period from 1.4.2014 to 31.3.2014.

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With reference to the petition for the project mentioned above, I am directed to request you to furnish the clarification/ information on the following on affidavit with reference copy to the respondents: 28/03/2014 by 4.0.2014

- i) Revised and duly audited statement showing the un-discharged/discharged liability as on the different dates of actual COD of each unit and as on 31st March of each subsequent year.
- ii) The audited copy of the financial statements for the year 2010-11 and 2011-12, along with a legally executed copy of the financial statements for the years 2010-11 and 2011-12, as enclosed in annexure. Audited financial statements with relevant schedule of assets and liabilities as on the actual COD of each unit may be submitted.
- iii) Details of land under reservoir, if any, as on the date of actual COD of each unit, indicating the date and amount of draw and repayments. The name of the bank/ banks and interest rate applied thereon, along with supporting documents.
- iv) If a fixed rate is not available, the floating rate of interest may be applied for the period for which the fixed rate is not available. In case of floating rate, the interest rate for the period for which the fixed rate is not available may be applied for the period for which the fixed rate is not available.